

**A.K.JAYASANKARAN NAMBIAR, J.  
&  
MOHAMMED NIAS C.P., J.**

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**W.P.(C).NOS.222 & 244 OF 2019**  
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**Dated this the 22<sup>nd</sup> day of February, 2023**

**ORDER**

**A.K. Jayasankaran Nambiar, J.**

**W.P.(C).No.222/2019:**

I.A.Nos.1 & 2/2023 in W.P.(C).No.222/2019:

Taking note of the affidavit filed on behalf of the Government where it is stated that the property of the petitioner Sri.Yusuf T.P., S/o.Muhammed Kutty, Malappuram District, had been erroneously included in the list of properties that were attached by the Revenue Recovery Authorities but has subsequently been excluded through the Government Order G.O.(Rt) No.397/2023/Home dated 17.02.2023, lifting the said attachment, the grievance of the petitioner as voiced in the above applications is seen redressed. The I.A.s are therefore closed.

I.A.No.3/2023 in W.P.(C).No.222/2019:

The above application is filed to implead the petitioners as additional respondents in W.P.(C).No.222 of 2019.

Heard. Allowed. The petitioners in the I.A. are impleaded as the additional respondents 15, 16, 17 and 18 in W.P.(C).No.222 of 2019.

I.A.No.4/2023 in W.P.(C).No.222/2019:

Taking note of the affidavit filed on behalf of the Government wherein it is stated that the property of the petitioner Sri.P.F. Shafeek, S/o.Pareed, Kottayam District, had been erroneously included in the list of properties that were attached by the Revenue Recovery Authorities but has subsequently been excluded through the Government Order G.O.(Rt) No.397/2023/Home dated 17.02.2023, lifting the said attachment, the grievance of the petitioner as voiced in the I.A. is seen redressed. The I.A. is therefore closed.

**W.P.(C).No.244/2019:**

I.A.No.1/2023 in W.P.(C).No.244/2019:

The above application is filed to implead the petitioners as additional respondents in W.P.(C).No.244 of 2019.

Heard. Allowed. The petitioners in the I.A. are impleaded as the additional respondents 11, 12, 13 and 14 in W.P.(C).No.244 of

2019.

I.A.No.2/2023 in W.P.(C).No.244/2019:

The above application is filed to implead the petitioner as an additional respondent in W.P.(C).No.244 of 2019.

Heard. Allowed. The petitioner in the I.A. is impleaded as the additional 15<sup>th</sup> respondent in W.P.(C).No.244 of 2019.

I.A.No.3/2023 in W.P.(C).No.244/2019:

The above application is filed to implead the petitioner as an additional respondent in W.P.(C).No.244 of 2019.

Heard. Allowed. The petitioner in the I.A. is impleaded as the additional 16<sup>th</sup> respondent in W.P.(C).No.244 of 2019.

I.A.Nos.4 & 5/2023 in W.P.(C).No.244/2019:

Taking note of the affidavit filed on behalf of the Government wherein it is stated that the property of the petitioner Sri. P. Alavikutty, S/o.Kunchli, Wayanad District, had been erroneously included in the list of properties that were attached by the Revenue Recovery Authorities but has subsequently been excluded through the Government Order G.O.(Rt) No.397/2023/Home dated 17.02.2023, lifting the said attachment, the grievance of the

petitioner as voiced in the I.As is seen redressed. The I.A.s are therefore closed.

I.A.No.6/2023 in W.P.(C).No.244/2019:

The above application is filed to implead the petitioner as an additional respondent in W.P.(C).No.244 of 2019.

Heard. Allowed. The petitioner in the I.A. is impleaded as the additional 17<sup>th</sup> respondent in W.P.(C).No.244 of 2019.

I.A.No.7/2023 in W.P.(C).No.244/2019:

Taking note of the affidavit filed on behalf of the Government wherein it is stated that the property of the petitioner Sri. Abdu Rahiman K., S/o.Mohammed K., Malappuram District, had been erroneously included in the list of properties that were attached by the Revenue Recovery Authorities but has subsequently been excluded through the Government Order G.O.(Rt) No.397/2023/Home dated 17.02.2023, lifting the said attachment, the grievance of the petitioner as voiced in the I.A. is seen redressed. The I.A. is therefore closed.

I.A.No.8/2023 in W.P.(C).No.244/2019:

The above application is filed to implead the petitioner as an

additional respondent in W.P.(C).No.244 of 2019.

Heard. Allowed. The petitioner in the I.A. is impleaded as the additional 18<sup>th</sup> respondent in W.P.(C).No.244 of 2019.

I.A.No.9/2023 in W.P.(C).No.244/2019:

The above application is filed to implead the petitioner as an additional respondent in W.P.(C).No.244 of 2019.

Heard. Allowed. The petitioner in the I.A. is impleaded as the additional 19<sup>th</sup> respondent in W.P.(C).No.244 of 2019.

I.A.No.10/2023 in W.P.(C).No.244/2019:

The above application is filed to implead the petitioner as an additional respondent in W.P.(C).No.244 of 2019.

Heard. Allowed. The petitioner in the I.A. is impleaded as the additional 20<sup>th</sup> respondent in W.P.(C).No.244 of 2019.

I.A.No.11/2023 in W.P.(C).No.244/2019:

The above application is filed to implead the petitioner as an additional respondent in W.P.(C).No.244 of 2019.

Heard. Allowed. The petitioner in the I.A. is impleaded as the additional 21<sup>st</sup> respondent in W.P.(C).No.244 of 2019.

I.A.No.12/2023 in W.P.(C).No.244/2019:

The above application is filed to implead the petitioner as an additional respondent in W.P.(C).No.244 of 2019.

Heard. Allowed. The petitioner in the I.A. is impleaded as the additional 22<sup>nd</sup> respondent in W.P.(C).No.244 of 2019.

W.P.(C).No.222/2019 & W.P.(C).No.244/2019:

Post on 7.3.2023 along with Cont. Case (C).No.1766 of 2022.

**Sd/-  
A.K.JAYASANKARAN NAMBIAR  
JUDGE**

**Sd/-  
MOHAMMED NIAS C.P.  
JUDGE**

prp/22/2/23